

OFFICE OF THE PR. DISTRICT & SESSIONS JUDGE (SOUTH)
(LAWYERS' CHAMBERS ALLOTMENT CELL)
Room No. 401, Administrative Block, District Courts Complex Saket,
New Delhi – 110 017.

Notice

Date: 28/02/2025

Subject: Allotment of Lawyers' Chambers in Lawyers' Chambers Block, District Court Complex, Saket, New Delhi under "Initial Allotment".

Whereas, applications were invited vide notice published on 16.05.2011 for Initial Allotment of lawyers' chambers in Lawyers Chambers Block in District Court Complex, Saket, New Delhi, in accordance with the Saket District Court Lawyers' Chambers (Allotment and Occupancy) Rules, 2010 (hereinafter referred to as the "Allotment Rules") followed by notices issued/published from time to time, *inter alia*, indicating the availability of 850 slots for allotments under "Initial Allotment"..

And whereas, Eight (08) slots in chamber of double occupancy is now available on surrender or on death of allottee(s), for allotment under "Initial Allotment".

And whereas, *inter alia*, on the basis of seniority of eligible applicant lawyers, the Allotment Committee has prepared List D-46 (Initial Allotment - Double Occupancy) containing name of Eight (8) advocates and has decided to provisionally offer them allotment of chamber on Double Occupancy Basis.

And whereas, in view of the decision of the Allotment Committee in the meeting held on 19.02.2025, Eight (8) applicants included in List D-46 (Initial Allotment-Double Occupancy), who have been found provisionally eligible, are hereby offered allotment of chamber at Saket on Double Occupancy Basis, subject to the following conditions:-

(i) The applicants included in List D-46 (Initial Allotment-Double Occupancy) shall submit acceptance of offer on or before 12.03.2025 till 04:00 p.m..

(ii) The applicants included in List D-46 (Initial Allotment-Double Occupancy) shall surrender the chamber in his/ her possession, if any, at any Courts Complex, as may be /have been declared by him in his/ her application, as mentioned in the List D- 46 (Initial Allotment-Double Occupancy) in terms of the Allotment Rules, to the Pr. District & Sessions Judge concerned within 15 (fifteen) days of allotment of a chamber and obtain a certificate (specifying, amongst others, the full description of the chamber, its size and if held on sharing basis, with full details) of such surrender, mentioning therein about being no dispute of any kind concerning the chamber being

surrendered and that all dues in such regard have been cleared by the advocate surrendering the chamber at, to be submitted in original alongwith acceptance of chamber, to the office of Pr. District & Sessions Judge (South) within the period specified as above;

(iii) The advocates being provisionally offered the allotment as above shall furnish along with letter of acceptance an affidavit *inter alia* affirming the following (duly supported by attested copies of requisite documents):-

(a) The enrollment with Bar Council of Delhi;

(b) Membership of Saket Bar Association ;

(c) Neither he/ she nor his/ her spouse have ever acquired, built, been allotted or have been in possession of any space or chamber in any Courts Complex in Delhi; (wherever applicable)

(d) Shall undertake to surrender the chamber in possession, within 15 (fifteen) days of allotment of chamber. (wherever applicable)

(iv) Declaration as to whether the chamber being surrendered is held singly or jointly or whether it has been created as additional space in basement or alongside or at the level of upper floor or whether the existing chamber originally allotted is being shared with/without permission/authorisation of concerned bar; (wherever applicable)

(v) Declaration that all the co-sharers/ co-allottees or those sharing/holding possession of partitioned space or space additionally created below/over/alongside the chamber are submitting No Objection in favour of the applicant for the allotment to be given in the name of applicant only (with such undertaking to be separately obtained and attached); (wherever applicable)

(vi) In case of spouse of the applicant being practising advocate and also an applicant, both spouses surrendering the space/chamber in their respective possession and agreeing to joint allotment of one unit at Saket Courts Complex, with undertaking of the spouse also attached surrendering his/her independent claim for such allotment; (wherever applicable)

(vii) Submit the documents mentioned in the column of remarks against their name in List D-46 published vide MoM dated 19.02.2025, if any.

(viii) It is made clear that in case the chamber is not surrendered or compliance with the above conditions is not made, the allotment of chamber on Double Occupancy Basis shall stand withdrawn/ forfeited forthwith and without any further notice;

(ix) The above-mentioned date, i.e. 12.03.2025 shall not be extended under any circumstances nor any representations for such purposes shall be entertained; and

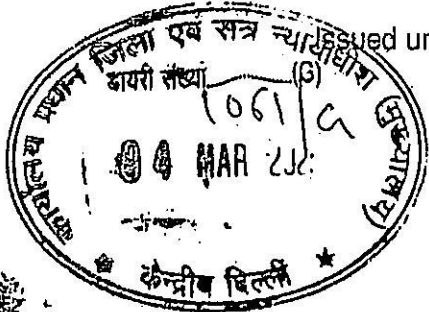
(x) Upon compliance being made as above, the Allotment Committee shall take

up the claims of the advocate included in List D-46 (Initial Allotment), in order of seniority, for specific allotment, subject to confirmation on basis of documents submitted and further formalities being complied with.

And whereas, the Allotment Committee has decided to publish the aforementioned List D-46 (Initial Allotment) on the website of Delhi District Courts for information of all concerned;

And now, therefore, the aforesaid list is hereby published and can also be downloaded from the website of District Court of Delhi (<http://delhidistrictcourts.nic.in>) and on the website of Saket District Court (<http://www.districts.ecourts.gov.in/southdelhi>) & (<http://www.districts.ecourts.gov.in/southeastdelhi>) in PDF read only format for information of all concerned.

Issued under directions of, for and on behalf of the Allotment Committee.



(SHILPI SINGH)
Member-Secretary
Lawyers' Chambers Allotment Committee
District Court Complex,
Saket, New Delhi

No. LCAC/Saket/2025/ 7743-7745

Dated: 28/2/25

Copy to:


1. The Registrar General, High Court of Delhi, New Delhi with the request to give wide publicity by being put up on the notice boards of the High Court.
2. The Pr. District & Sessions Judges (HQ), North District; West District; New Delhi District; East District; North-East District; Shahdara District; North-West District; South-West District and South-East District, Rouse Avenue, Delhi & New Delhi with the request to give wide publicity by being put up on the notice boards of their respective District Courts Complex.
3. The Honorary Secretary, Supreme Court Bar Association, Supreme Court Complex, New Delhi with the request to give wide publicity by being put up on the notice boards.
4. The Honorary Secretary, Delhi High Court Bar Association, High Court Complex, New Delhi with the request to give wide publicity by being put up on the notice boards.
5. The Honorary Secretary, Saket Bar Association, Saket Court Complex, New Delhi with the request to give wide publicity by being put up on the notice boards.
6. The Honorary Secretary, Delhi Bar Association, Tis Hazari Court Complex; New

DIC (head)

Handwritten signature and date: 4/3/25

Delhi Bar Association, Patiala House Court Complex; Shahdara Bar Association, Karkardooma Court Complex; Rohini Bar Association, Rohini Court Complex; Dwarka Bar Association, Dwarka Court Complex and Central Delhi Court Bar Association; Rouse Avenue Court Complex, Delhi & New Delhi with the request to give wide publicity by being put up on the notice boards.

7. The Caretaker, Saket Court Complex, New Delhi with the directions to display on the notice boards of Saket Court Complex, New Delhi.


(SHILPI SINGH)
Member-Secretary
Lawyers' Chambers Allotment Committee
District Court Complex,
Saket, New Delhi

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

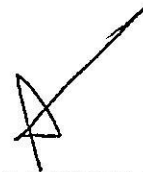
No. 13177-13182/Genl./Misc./Circulation/2025

Dated, Delhi the 10 MAR 2025

Sub:- Regarding ALLOTMENT OF Lawyers' Chambers in Lawyers' Chambers Block, District Court Complex, Saket, New Delhi under "Initial Allotment".

Forwarded a copy of the letter bearing No. LCAC/Saket/2025/7743-7745 dated 28/02/2025 and this office bearing diary No. 1061/G dated 04/02/2025 on the subject cited above received from Ms. Shipi Singh, Member-Secretary, Lawyers' Chamber Allotment Committee District Court Complex, Saket, New Delhi to :-

1. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi for information and necessary action at their own end.
2. The President/Hony. Secretary, Delhi Bar Association, THC Courts, Delhi for Information and necessary action.
3. The Ld. Officer In-Charge, Care Taking Branch, Central, THC Delhi with the request to direct the concerned official to display the same on the notice board of Tis Hazari Court Complex Delhi.
4. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
5. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.



(ANUJ AGARWAL)

Officer In-Charge, General Branch, (C),
Additional Session Judge(Spl.FTC)-02,
Tis Hazari Courts Delhi.

Encl. As above